

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 32

**CA No. 321/19,694/22, 695/22, 1444/22
In**

**CP(IB) No. 223/Chd/Hry/2018
(Admitted)**

**Under Section 9, 60(5) & 66, 43, 45(2) & 49 IBC 2016
R 154 2016**

In the matter of:-

Shri Amit Kansal

..Petitioner/Operational Creditor

Vs.

RP Basmati Rice Ltd.

..Respondent/Corporate Debtor

Present: Mr. Rakesh Gupta with Mr. Amandeep Singh Punia and Mr. Chirag Bhagat, Advocates for the Respondent Nos.2 and 3 in IA No.1444/2023.
Mr. Pulkit Goyal, Advocate for the applicant in IA No. 1444/22 and for SBI/PNB/COC in IA No.321/2019
Mr. Harshvardhan Ranga, Proxy counsel for Mr. Jaivir Yadav, Senior Advocate for Suspended Board in CA No. 321/19 and Respondent No. 1 in IAs No. 694/2022 and 695/2022.
Mr. Arun Bansal with Mr. Anubhav Bansal, Advocates for the Respondent No. 2 & 3 in IA No. 1444/2.
Mr. Viney Goel, CA for the Viney Goel & Associates.
Ms. Swati Saluja, Advocate, IRP in person.
Mr. Karan Gupta, Authorized Representative/Partner of M/s SP Chopra & Co. in person.
Ms. Divya Sharma, Advocate for M/s SP Chopra & Co.
Mr. Ajit Kumar, Ex-RP in person.

CA No. 321/19

Reply on behalf of Sh. Viney Goel, Statutory Auditor filed vide diary No.00724/15 dated 05.07.2023, reply of IRP filed vide diary No.00724/14 dated 05.07.2023, reply filed by RP vide diary No.00724/16 dated 21.07.2023 and compliance affidavit filed

vide diary No.00724/17 dated 01.08.2023 are taken on record. It is informed that the SP Chopra the founding father of the Company is no more. The bailable warrants issued against Sh. Chopra in our order dated 05.07.2023 is being recalled. It is further stated that the Transaction Auditor who undertook the forensic audit of the corporate debtor is also no more. Sh. Karan Gupta-Authorized representative/Partner in firm of M/s S.P. Chopra & Co. appeared today and has undertakes to file the response to the reply to the issues raised in the report of amicus curiae with regard to the forensic report filed by his firm. Ms. Divya Sharma, Advocate, who represent the firm is directed to file her Vakalatnama within two days. Mr. Vinay Goel, Statutory Auditor is present today. His personal appearance is exempted from the next date of hearing. It is informed by the learned counsel for the Suspended Directors that yesterday he had received certain information from the SRA. The SRA is directed to be present before this Bench on the next date of hearing. The SRA is also directed to comply with our order dated 05.07.2023.

Learned counsel for the COC has not complied with our order dated 05.07.2023, one last opportunity is granted for filing their reply. Let the same be done within two weeks with a copy in advance to the counsel opposite failing which their right to reply will be closed. Learned RP is also directed to comply with our order dated 15.07.2023.

List the matter on 05.10.2023.

CA No.694/22

Learned counsel for respondent No.2 is directed to file Vakalatnama within one week. Learned counsel for the respondents are directed to file their short written submissions within three weeks with a copy in advance to the counsel opposite.

Rejoinder thereto, if any, be filed at least three days before the next date of hearing with a copy in advance to the counsel opposite. List on 05.10.2023.

CA No.695/22

Learned counsel for respondent No.2 is directed to file Vakalatnama within one week. Learned counsel for the respondents are directed to file their short written submissions within three weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed at least three days before the next date of hearing with a copy in advance to the counsel opposite. List on 05.10.2023.

CA No.1444/22

One last opportunity is granted to the learned counsel for the applicant for filing rejoinder. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Learned counsel for both the parties are directed to file their short written submissions at least three days before the next date of hearing by exchanging copies with each other. List the matter on 05.10.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 08, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)